

Telecom Regulatory Authority of India

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**TRAI issues Consultation Paper on “Differential Tariff for
On-Net work calls”**

TRAI has initiated a consultation process with a view to formulate regulatory policies in the matter of interpretation of the principle of Non-Discrimination in as far as it is applicable to tariffs for telecommunication services (voice telephony). This process has been initiated with the issue of Consultation Paper on “Differential Tariff for On-Net work calls”.

In 2004, the Authority reviewed the manner in which the principle of Non-Discrimination was being interpreted and allowed the operators to have differential call charges for On-Net and Off-Net calls. It is more than a year since that review was made which resulted in the 33rd Amendment to TTO dated 8.12.2004. Since then the market has witnessed a variety of differential tariffs offered by the operators. Some operators have requested the Authority to clearly specify as to what would constitute On-Net work calls for the purpose of application of differential call charges and whether differential tariffs for on-net calls should continue to be permitted.

The key issue to be deliberated in the consultation process would be the definition of the term “On-Net work” for the purpose of applicability of differential call charges.

The full text of the Consultation Paper is available on TRAI's Website (www.trai.gov.in). Written submissions containing comments on the issues raised may be furnished to Secretary, TRAI by **25.1.2006**.

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